

ITEM NO.1

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7899-7900/2015

(Arising out of impugned final judgment and order dated 29-05-2015 in DBCRL No. 3/2013 29-05-2015 in DBCRJ No. 854/2013 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

MANOJ PRATAP SINGH

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

Date : 16-02-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Ms. Manjeet Chawla, AOR (A.C.)

For Respondent(s)

Dr. Manish Singhvi, Sr. Adv.
Mr. Arpit Prakash, Adv.
Mr. D. K. Devesh, AORUPON hearing the counsel the Court made the following
O R D E R

The written submissions filed by respondent-State refers to certain factual matter which was not relied upon during the hearing. Therefore, that fact be stated on affidavit, giving all necessary particulars and also produce concerned proceedings/judgment along with affidavit of the authorised Officer of the State. That be filed within one week from today.

Advance copy of the affidavit and the accompanying documents be served on the petitioner in jail, in addition to serving the copy on the advocate-on-record for the petitioner. The Superintendent of Jail must ensure that the stated affidavit and the documents, if any, are made available to the petitioner at the earliest opportunity and without loss of any time after its receipt.

Thereafter, the petitioner may file response within one week. Further consideration thereof if felt necessary, the matter may be posted before the Court for that limited purpose. For, the arguments are already concluded.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)